

(b) and (c) The information pertaining conviction rate and cases pending in various High Courts are not collated at the level of Central Government.

(d) The Ministry of Environment and Forests has initiated action for amendment of the Wildlife (Protection) Act, 1972, which also includes provisions for stringent penalties for any contravention of the provisions of the Act.

Discharge of untreated waste into Yamuna

†1088. SHRI SHREEGOPAL VYAS:
SHRI BALAVANT ALIASBAL APTE:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether desired success is being achieved in checking the discharge of untreated waste matter into Yamuna;

(b) the efforts being made jointly by the Central and State Governments for required cleaning of Yamuna before the commencement of Commonwealth Games; and

(c) the amount spent by the Central and State Governments so far on this separately?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (c) The first phase of the Yamuna Action Plan (YAP), covering 21 towns of Uttar Pradesh, Delhi and Haryana commenced in April, 1993. This phase was completed in 2003 with a total expenditure of Rs. 682 crore, out of which Rs. 596 crore was borne by the Centre and the balance by the States. The second Phase of YAP commenced in December, 2004. Till September, 2009, an expenditure of Rs. 226.89 crore has been incurred under this phase on a cost sharing ratio of 85:15 between the Centre and State Governments. The projects taken up under YAP include interception and diversion of raw sewage, setting up of Sewage Treatment Plants, creation of low cost sanitation facilities, setting up of electric/ improved wood crematoria etc. Sewage treatment capacity of 753.25 mld has been created so far under the Plan.

As per the water quality monitoring undertaken through independent institutions, the water quality in the stretch of the river Yamuna from Tajewala to Palla in Haryana is found to be within the prescribed limits. However, the stretch of the river in the vicinity of Delhi (downstream of Wazirabad barrage to upstream of Okhla barrage) and in parts of Uttar Pradesh does not meet the standards in terms of Bio-chemical Oxygen Demand. The water quality of Yamuna has not shown the desired improvement owing to large gap between the demand and availability of sewage treatment capacity and lack of fresh water in the river.

Besides YAP, the Government of Delhi has taken up sewerage and sewage treatment works under other schemes to fully address the pollution load being discharged into Yamuna. The Delhi Jal Board has prepared schemes for laying of interceptor sewers

†Original notice of the question was received in Hindi.

along three major drains namely Najafgarh, Shahdara and Supplementary, construction of sewage treatment plants, interception of drains and rehabilitation of trunk sewers, laying of sewerage system in unsewered colonies and rural areas and desilting of peripheral and internal sewers.

No-objection certificate for power projects

†1089. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the power projects received from various States including Chhattisgarh which are pending with his Ministry for no-objection certificates;

(b) whether these power projects are to be set up in dense forest area; and

(c) whether the concerned State Governments had sought a comprehensive report about dense forests of these areas before finalizing the proposal for these projects?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) A total of 36 power projects are pending for environmental clearance. State-wise break-up of pending power projects is as under:—

Sl. No.	Name of the State	No. of pending power projects	
		Thermal Power	Hydro-Electric
1.	Andhra Pradesh	5	—
2.	Arunachal Pradesh	—	2
3.	Bihar	1	—
4.	Chhattisgarh	4	—
5.	Gujarat	3	—
6.	Himachal Pradesh	—	2
7.	Jharkhand	1	—
8.	Karnataka	4	1
9.	Madhya Pradesh	4	—
10.	Maharashtra	4	—
11.	Orissa	3	—
12.	Rajasthan	2	—
TOTAL:		31	5

(b) and (c) The information is being collected and will be laid on the Table of the House.

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